

ORDER

For the benefit of staff posted at Tis Hazari Courts Complex, a De-stress Room has been created and inaugurated in room no. 327, Tis Hazari Courts, Delhi on 01.09.2022. In order to ensure optimum benefit of the De-stress Room and in order to avoid any misuse thereof, following directions are issued for strict adherence by all concerned:

1. The De-stress Room shall be accessible only to the staff members posted in Tis Hazari Courts Complex. No staff official/officer visiting and using the De-stress Room shall entertain his/her guests in the De-stress Room.
2. Eatables shall not be allowed in the De-stress Room, though after 05:00 pm, tea/coffee would be permitted at the cost of the groups of staff like Coffee Clubs.
3. The staff officials/officers visiting and using the De-stress Room shall maintain high standards of decency in dress as well as interactions. The existing Code of Conduct Rules shall be adhered to by the staff visiting and using the De-stress Room and any violation thereof shall entail appropriate departmental action. Any violation of these directions shall not just invite appropriate departmental action but shall also lead to bar from visiting and using the De-stress Room for a period considered appropriate by the undersigned.
4. The De-stress Room shall remain closed on Second Saturdays and Sundays of all months as well as on all other days declared as holidays for the Delhi Subordinate Courts.

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5. Subject to the condition that at any given point of time, not more than 15 staff officials/officers shall be allowed to visit and use the De-stress Room, during the period from 01:30 pm to 02:00 pm and from 04:30 pm to 07:30 pm the De-stress Room shall be accessible to all staff officials/officers. However, if the Judicial Officer or the Branch Incharge under whose control the concerned staff official/officer is working objects due to official workload, the concerned staff official/officer shall not visit the De-stress Room. To visit and use the De-stress Room shall not be a matter of right for any staff official/officer. The staff official/officer seeking to visit and use the De-stress Room shall be denied entry if at the relevant time, there are already 15 occupants in the De-stress Room.

6. During the period from 10:00 am to 01:30 pm and 02:00 pm to 04:30 pm, the staff officials/officers shall be at liberty to visit and use the De-stress Room for half an hour subject to written permission from the Judicial Officer or the Branch Incharge under whose control the concerned staff official/officer is working.

7. It shall be mandatory for each visitor to the De-stress Room to record his visit in the Register maintained by the official posted there.

8. These Rules shall be reviewed and relaxed periodically on the basis of experience.

GIRISH KATHPALIA
" 03.9.22"
(GIRISH KATHPALIA)

PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)
DELHI

No. 66655-755 /PD&SJ/HQs./THC

Dated, Delhi the 03 SEP 2022
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Copy forwarded for information and necessary compliance to:-

1. Worthy Registrar General, Delhi High Court, New Delhi
2. All Staff posted in Tis Hazari Courts (Central and West Districts)
3. Website Committee, Tis Hazari Courts, Delhi
4. PS to All Learned Principal District & Sessions Judges
5. Chairperson, Committee for Recreation and Welfare of Court Staff posted at Tis Hazari Court Complex
6. The Dealing Official Website with the direction to upload the order on the official website as well as LAYERS immediately
7. The Branch Incharge, Caretaking Branch, Tis Hazari Courts, Delhi